NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 27

RCP(CA)/4(MB)2024 With CP 12/MB/2016

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: CHAMPAK K MEHTA & ORS V/s C. MAHENDRA INTENTIONAL LTD & ORS

Section 241(1), 213 & 169(2), of the Companies Act, 2013

ORDER

1. Mr. Ashish Pyasi a/w Mr. Nithish Bangera, Ld. Counsel for Applicant in MA 98/2017 and Respondent in this CP. None present from the Petitioner.
2. Ld. Counsel for the Respondent submits that they have filed one maintainability Application, which is not on board today. The Registry is directed to list the same on the next date of hearing.
3. On perusal of records, it is observed that on the last hearing also, there is no representation on behalf of the Petitioner. The Petitioner is directed to appear on the next date of hearing, failing which the matter will be dismissed on account of non-prosecution.
4. List this matter for further consideration on **02.08.2024**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/